

ITEM NO.13

COURT NO.5

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28113/2022

(Arising out of impugned final judgment and order dated 29-04-2022
in WP No. 9330/2021 passed by the High Court Of M.P At Indore)

STATE OF MADHYA PRADESH & ORS.

Petitioner(s)

VERSUS

M/S ULTRATECH CEMENT LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.166496/2022-CONDONATION OF DELAY
IN REFILEING / CURING THE DEFECTS)

Date : 17-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Saurabh Mishra, AAG
Mr. Abhinav Shrivastava, Adv.
Mr. Sunny Choudhary, AOR
Mr. Shivang Rawat, Adv.
Ms. Radhika Jalan, Adv.

For Respondent(s) Mr. Ashish Prasad, Adv.
Ms. Mukta Dutta, Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Pruthvi Dhinoja, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned counsel for the petitioners submits that the *pari materia* provision Rule 42(7) of the Karnataka Minor Mineral Concession Rules, 1994 came to be struck down by the Division Bench of the High Court of Karnataka under its judgment dated 07.01.2021 which is impugned in SLP (C) Nos. 20337-20338 of 2021 and notice has been issued by this Court on 05.09.2022.

Issue notice.

Mr. Mahfooz Ahsan Nazki, AOR accepts notice on behalf of the respondents.

The respondents may file counter affidavit.

Tag along with SLP(C) Nos. 20337-20338 of 2021.

(VIRENDER SINGH)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS